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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2350/96

New Delhi this the 14th day of February 1997

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

Munu Mahawar
S/o Shri Kishan Gopal Mahawar
Balak Chowk Dhamtari
Distt. Raipur
Madhya Pradesh.

(By Advocate: Shri A.K.Behera)Applicant

Versus

1. Union of India, through the
Secretary, Ministry of Personnel,
Public Grievances & Pensions,
North Block, New Delhi-110001.
2. Secretary,
Ministry of External Affairs,
South Block, New Delhi-110001.

(By Advocate: Shri V.S.R.Krishna)....Respondents

ORDER (Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. Shri V.S.R.Krishna respondents' counsel has invited our attention to the DOPT letter dated 19.12.96, intimating that the result of one general candidate for which one vacancy in IAS had been kept reserved, has since been declared by the U.P.S.C. Shri Manish Garg, a general candidate has been recommended by the U.P.S.C. with rank No.12, against the general vacancy in I.A.S. on the basis of C.S.E. 1995. A copy of this letter dated 19.12.96 is taken on record.

3. Earlier our attention has been invited to the U.P.S.C. letter dated 17.6.96 which had advised the

D.O.P.T. inter-alia to keep reserve ^{vacancy} for ^{general} candidate and Shri Krishna states that it is ~~in~~ ⁱⁿ ~~presuante~~ ^{presuante} to the said letter dated 17.6.96, that Shri Garg has subsequently been recommended by the U.P.S.C.

4. In the light of the above we dismiss the OA giving liberty to the applicant that if any grievance still survives it will be open to him to impugned U.P.S.C. letter dated 17.6.96 as well as D.O.P.T. letter dated 19.12.96 in accordance with law, if so advised. We direct accordingly.

5. The OA stands disposed of. No costs.

A. Veda Valli
(DR. A. VEDAVALLI)
Member (J)

S. R. Adige
(S. R. ADIGE)
Member (A)

cc.

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